CENTRAL ADMINISTRATIVE TRI BUNAL ALIAHABAD BENCH ALIAHABAD

Civil Contempt Application No.84 of 1999

Original Application No. 124 of 1993

Allahabad this the 07th day of September, 2000

Hon'ble Mr. S. Dayal, Member (A) Hon'ble Mr. S.K.I. Nagvi, Member (J)

- 1. Ram Lal, Son of Kishori Prasad, resident of Village Turanti Ka Pura, Fost Office Balipur, Tota, Tehsil Chail, District Allahabad.
- Arjun, Son of Ramdid, resident of Village Sahipur, Fost Office Balipur Teta, Tehsil Chail, District Allahabad.
- Krishna Prasad, resident d Village and Post Office Balipur Tota, Tehsil Chail, District Allahabad.
- 4. Amar Singh, son of Raja Ram, resident of Village Sahipar, Post Office Balipur Tota, Tehsil Chail, District Allahabad.

APPLICANTS

By Advocate Shri H.K. Mishra

Versus

- V.K. Mehta, the Chairman, Railway Board,
 Rail Bhawan, New Delhi.
- 2. Sukhaveer Singh, The Divisional Railway Manager, Northern Railway, Allahabad.
- 3. Anil Kumar, the Inspector of Works, Northern
 Railway, Allahabad.
 OPP. PARTIES / RESPONDENTS

By Advocate Shri A.K. Gaur.

ORDER (Oral)

By Hon'ble Mr.S. Dayal, Member (A)

4

This is an application for initiating proceedings for contempt against the respondents to compel them to decide the representation of the applicant, which is still pending before the authorities. It is also stated that the respondents have wilfully and knowingly committed contempt to disobey the order of this Tribunal dated 05.6.96.

- that it has been filed on 01.12.99. There is a prayer for condonation of delay. The reasons given for not filing the contempt petition in time is that the applicant met some one alleging to be a Clerk of Advocate, who took fee and file and assured them to the will file the case of the applicant in C.A.T. after year. It is stated that the applicants went to search for the file due to which the delay in filing the contempt petition has taken place.
- The applicants have not come clean with testification, although they mentioned that they were duped by somebody, but they have not given the name and particulars. Incase the applicant can identify the person, they should have filed F.I.R. for cheating them or give an application to the Registrar for the purpose. No such

.... pg.3/-

claim has been made on behalf of the applicants. Therefore, this story cannot be accepted. The delay in filing this contempt petition, cannot be condoned. The contempt petition is dismissed for the reasons that it was not filed within time. The notices issued to the opposite parties, are discharged.

Member (J) Member (A)